

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-102**

IB-291/ND/2024  
New IA/3533/2024

**IN THE MATTER OF:**

Engine Lease Finance B.V.

**Vs.**

SpiceJet Limited

**....Applicant**

**....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anandh Venkataramani, Mr. Saket Satapathy, Mr. Anubhav Dutta, Ms. Ishita Thakur, Mr. Abhinav Tyagi, Mr. Shivam Singh, Advs.  
For the Respondent : Mr. Krishnendu Datta, Sr. Counsel, Mr. Sanjay Gupta, Ms. Sharmistha Ghosh, Mr. Shawaz Nisar, Ms. Niharika Sharma, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/3533/2024:-**

This is an application filed by the Operational Creditor under Section 60(5) of the IBC, 2016 seeking direction for closure of the right to file reply by the Corporate Debtor. Heard the submissions made by Ld. Counsel on behalf of Applicant and Ld. Sr. Counsel on behalf of Corporate Debtor. Mr. Krishnendu Datta, Ld. Sr. Counsel on behalf of Corporate Debtor submitted that they could not file their reply due to the fact that a large number of documents are involved in this matter and sought further time to file reply. The next date of hearing is

02.08.2024. The Corporate Debtor is directed to file their reply before the next date of hearing i.e. 02.08.2024 and every endeavor should be made so that it will come on e-portal also. With these observations, the present i.e. New IA/3533/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**